IN THE HIGH COURT OF JHARKHAND AT RANCHI
Contempt Case (Civil) No. 609 of 2020

Jagannath Prasad Sah ... . Petitioner
Versus
The State of Jharkhand& Ors. ... . Opp. Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Ujjawal Sinha, Advocate
For Opp. Parties : Mr. Sreenu Garapati, Advocate

04/26.03.2021 Heard Mr. Ujjawal Sinha, learned counsel for the petitioner and Mr. Sreenu Garapati, learned counsel for the opposite parties.

This Contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Inspite of order dated 15.01.2021, opposite parties have not filed show-cause as yet.

Further four weeks' time is allowed to the opposite parties for filing show-cause.

Let this matter appear after four weeks on the assigned day.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-